

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3159 of 2020**

Ashish Ranjan Kumar ..... Petitioner  
-V e r s u s-  
The State of Jharkhand ..... Opposite Party

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner ..... : Mr. Jitendra Nath Upadhay, Advocate  
For the State ..... : A.P.P

02/09.09.2020 Heard learned counsel for the parties through V.C.

Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

Learned counsel for the petitioner is directed to make the complainant a party respondent.

Thereafter, Notice is to be issued upon Opposite Party No.2, for which requisites etc. may be filed within a period of two weeks from today.

List this case after two months.

In the meantime no coercive step shall be taken against the petitioner in connection with R.I.T. P.S. Case No.67 of 2020, pending in the Court of learned C.J.M., Seraikela, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

**(Deepak Roshan, J.)**

s.m./